

**GOVERNMENT OF INDIA
HEAVY INDUSTRIES AND PUBLIC ENTERPRISES
LOK SABHA**

UNSTARRED QUESTION NO:4974

ANSWERED ON:23.12.2014

CONCESSION ON EXCISE DUTY FOR DIFFERENTLY ABLED

Sundaram Shri P.R.

Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

(a) whether the Government has any scheme for supply of car on concessional rate of excise duty to the physically handicapped customers across the country;

(b) if so, the details thereof; and

(c) the total number of physically handicapped customers who have been supplied cars on concessional rate for the last three years, State-wise particularly in Tamil Nadu?

Answer

MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES
(SHRI G.M. SIDDESHWARA)

(a) & (b): Yes Madam, Department of Heavy Industry has framed guidelines for issue of an excise duty concession certificate on purchase of cars by the physically handicapped person. As per the guidelines, the applicants are required to submit the following three documents:

(i) The handicapped applicant produces a medical certificate from the Medical Officer of a Government Hospital, in the prescribed proforma.

(ii) The handicapped person produces a certificate from the manufacturer of a passenger car to the effect that a booking has been made with them and that the passenger car to be delivered to the handicapped person has specifically been designed or fitted with special control devices or gadgets, depending upon the type of disability of the person, such as auto transmission, grip assembly, accelerator pedals, hand control, etc. fitted in the vehicle depending upon whether the disability is in right/left arm or in both legs or in combination.

(iii) The applicant gives a Self - certification that he had not availed of this concession in the last 5 years and that he will not dispose of the car with excise duty concession after purchase for a period of 5 years.

(c) The total number of physically handicapped customers who have been supplied cars on concessional rate for the last three years including current year, State-wise, including in Tamil Nadu, is annexed.